GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1934 ANSWERED ON:19.08.2013 NATIONAL ROAD SAFETY COUNCIL Pandey Shri Ravindra Kumar; Premdas Shri

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has constituted National Road Safety Council (NRSC) with the objective of improving road safety aspects in road transport sector;
- (b) if so, the details thereof along with the details of the last meeting held by the council and the outcome thereof;
- (c) whether the Government proposes to nominate the members and organisations to the said council who have been contributing in this field; and
- (d) if so, the details thereof and the steps taken or being taken by the Government to improve the functioning of this council?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) & (b) Yes Madam. The National Road Safety Council (NRSC) was last reconstituted on 13th February 2013. NRSC is the apex body for road safety established under section 215 of Motor Vehicles Act, 1988 chaired by Hon'ble Minister (RT&H) with Minister-incharge of Road Transport of States/ UTs, DG Police of all States and also representatives from the Ministries/ Departments such as Home Affairs, Human Resource Development, Railways, Health & Family Welfare, Industrial Development, Petroleum & Natural Gas, Environment & Forest etc. being official members. In addition, 25 non official members are also co-opted.

The last meeting i.e. 13th meeting of the National Road Safety Council (NRSC) was held on 29.2.2012 in New Delhi. The following issues were discussed in the meeting:

- (i) identification of black spots and treatment thereof,
- (ii) setting up of State Road Safety Councils and District Committees,
- (iii) setting up of road safety fund at State level including mechanism of diverting 50% penalties collected towards traffic violations in this fund,
- (iv) replication of Tamil Nadu model for implementation of Road Accident Data Management System (RADMS),
- (v) action against over-loading, action against drunken driving and removal of liquor shops on NHs,
- (vi) enforcement of use of seat belt by four wheelers and use of ISI helmets by two wheelers,
- (vii) developing emergency medical services by having a 24X7 call centre with a dedicated common telephone number backed by ambulances,
- (viii) road accident crash investigation,
- (ix) conspicuity of non-transport vehicles during night time by fixing reflective tapes,
- (x) accreditation of IDTRs/DTls for issuing of permanent driving licenses,
- (xi) compulsory training before issuance of permanent driving license for commercial vehicles,
- (xii) accreditation of fitness centers to provide objective fitness certificate by RTOs and developing their audit mechanism,
- (xiii) improvement of Vahan & Sarthi software for computerization of all the RTOs including uploading of legacy data, improvement in the software for recording repeated traffic violations, detection of fraudulent driving licenses etc.
- (xiv) The recommendations of all the five working groups constituted on the recommendation of 12th NRSC meeting were deliberated. All the states were urged to give due priority to road safety and address the above issues in a time bound manner.
- (c) & (d) While Official members of the NRSC continue by virtue of their designation, Non-official members comprising national road safety award winners, individuals nominated by Minister for Road Transport & Highways, Government institutions related to Road Construction, Road Safety & Insurance and associations related with Road Safety are appointed for fixed tenure of two years. To ensure effective implementation of the recommendations of the NRSC, it has been decided to constitute an Executive Committee under the chairmanship of Secretary (RT&H) and members from different organizations dealing with Road Safety issues viz. Ministries /Departments, Transport/ Police Department of all the States and other agencies.